Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

Appeal No. 121 of 2011

Dated :2nd November, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

M.P. Power Generating Company Limited … Appellant(s)

Versus

Madhya Pradesh Electricity Regulatory Commission & Ors. ….Respondent(s)

Counsel for the Appellant(s): Mr. M.G. Ramachandran,
Ms. Swapna Seshadri &
Ms. Sneha Venkataramani

Counsel for the Respondent(s): Ms. Shikha Ohri for MPERC

ORDER

It is represented by the learned counsel for the Appellant that all the Respondents have been served and affidavit of service has been filed.

Ms. Shikha Ohri, the learned counsel undertakes to file Vakalatnama on behalf of the Commission. No body has entered appearance on behalf of other Respondents.

Post the matter on ***01.12.2011.***

(V.J. Talwar) **(Justice M. KarpagaVinayagam)**
Technical Member **Chairperson**

TS/ SS